

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4182
ANSWERED ON:22.03.2013
CENTRAL ADOPTION RESOURCE AUTHORITY
Meghwal Shri Arjun Ram

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has constituted Central Adoption Resource Authority (CARA) to deal with all matters concerning adoption of children in the country;
- (b) if so, the details thereof indicating its role in the process of adoption of children and the manner in which it coordinates with the States;
- (c) whether the CARA has received any proposal from various social organizations to amend the process of adoption; and
- (d) if so, the details thereof and the action taken thereon?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b) Yes, Madam. Central Adoption Resource Authority (CARA) has been set up as an autonomous body of the Ministry of Women and Child Development which functions as a nodal body for adoption of Indian children and is mandated to monitor and regulate in-country and inter-country adoption. CARA is designated as the Central Authority to deal with inter-country adoptions in accordance with the provisions of the Hague Conventions on Inter-Country Adoptions, 1993, ratified by Government of India in 2003. CARA interacts with State Governments and UT Administrations through regular training and orientation programmes as well as meetings, consultations and visits to the States/UTs. The implementation of the adoption programme in the States/UTs is reviewed in various consultations organized by the Ministry as well as meetings of the Project Approval Board to consider proposals received from States/UTs for release of grants under the Integrated Child Protection Scheme.

(c) & (d): Yes, Madam. Based on the proposals received from various social organizations, the adoption guidelines have been revised in the year 2011.